

*^{ES}T^{AT}M^E INDIAN DELEGATION¹⁰
 THE 23RD WORLD HEALTH ASSEMBLY¹⁰
 ,cJQ^E MINISTER OF CTATC ^HRIMATI
 NANDINI ffig* 1HY) : On behalf of Shri B c
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 Kith Assembly h^TerrSn^dev^af^{world}
 May 5 to 23, 1970 TpiacedTn i K^f om
 5« No. LT-4563/70] Library

MINISTRY OF EXTERNAL AFFAIRS NOTIFICATION

THE DEPUTY MINISTER IN THE
 MINISTRY OF EXTERNAL AFFAIRS
 (SHRI SURENDRA PAL SINGH) : Sir, I beg
 to lay on the Table, under sub-section (3) of
 section 24 of the Passports Act, 1967, a copy
 of the Ministry of External Affairs
 Notification G. S. R. No. 1797, dated the 16th
 October, 1970 (in English and Hindi). [Placed
 in Library. See No. LT-4564/70.]

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI M. V. BHADRAM (Andhra Pradesh)
 : Sir, I beg to lay on the Table a copy each of
 the following Reports of the Committee on the
 Welfare of Scheduled Castes and Scheduled
 Tribes : —

(i) Sixteenth Report on the Department
 of Social Welfare and Ministry of Health,
 Family Planning, Works, Housing and
 Urban Development (Department of
 Works, Housing and Urban
 Development)—Housing Facilities for
 Scheduled Castes and Scheduled Tribes.

(ii) Seventeenth Report on the De-
 partment of Social Welfare and Ministry of
 Education and Youth Services—Hostel
 Facilities for Scheduled Caste and
 Scheduled Tribe students.

MESSAGE FROM THE LOK SABHA

THE STATE OF HIMACHAL PRADESH
 BILL,
 1970

SECRETARY : Sir, I have to report to the
 House the following message re-

ceived from the Lok Sabha, aigned by the
 Secretary of the Lok Sabha : —

"In accordance with the provisions of
 Rule 96 of the Rules of Procedure and
 Conduct of Business in Lok Sabha. I am
 directed to enclose herewith the State of
 Himachal Pradesh Bill, 1970, as passed by
 Lok Sabha, at its sitting held on the 15th
 December, 1970."

Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN : I
 think we will have to consider this Bill
 tomorrow because tomorrow is the last day for
 Government business and we will have to take
 up this Bill for consideration and passing
 tomorrow.

Now, if you want to adjourn till 3.00 p. m. I
 have no objection provided" you sit and finish
 both the Resolutions.

THE MINISTER OF STATE IN THE
 DEPARTMENT OF PARLIAMENTARY
 AFFAIRS (SHRI OM MEHTA) : We should
 adjourn only up to 2.30 P.M.

MR. DEPUTY CHAIRMAN :
 What I meant to say is I have no objection to
 adjourn the House till 3.00 P.M. provided both
 the Resolutions are disposed of today.

SHRI BHUPESH GUPTA (West Bengal) :
 No, Sir. Why today? I will argue on that point.
 Because you lump together two Resolutions?
 The two Resolutions are separate—one is
 about Prevention of Violent Activities Act and
 the other is Maintenance of Public Order Act.
 If the Government has not arranged the
 business properly we are not to blame for it.

MR. DEPUTY CHAIRMAN : May I
 inform you that in Lok Sabha both the
 motions were considered together?

SHRI BHUPESH GUPTA : But for
 wo days the discussion took place. All light
 you want to finish today? Are you ready to sit
 up to 12 o'clock tonight?

MR. DEPUTY CHAIRMAN : The
 Business Advisory Committee allotted two
 hours.

SHRI BHUPESH GUPTA : Many people
 did not attend the Business Advisory
 Committee meeting. We are

rushing through with things. Yesterday we rushed through with the Criminal Procedure Code. If this is so, there is no need for having this House at all. So many parties are there and you want to dispose of two important controversial things in just two hours. We would like to hear the viewpoints of each other even if I may not agree with them. You seem to be over-accommodating Government.

MR. DEPUTY CHAIRMAN : What is your suggestion now?

SHRI BHUPESH GUPTA : I say let there be reasonable discussion, reasonable debate. It is for the House to say whether there has been a reasonable debate.

MR. DEPUTY CHAIRMAN : What would you consider reasonable? Three hours, four hours, '—

SHRI BHUPESH GUPTA : I am not arguing like that.

MR. DEPUTY CHAIRMAN : All right, five hours?

SHRI BHUPESH GUPTA : That is not the point.

MR. DEPUTY CHAIRMAN : May I say this? Suppose we sit from 3.00 to 7.00 P.M. today, that will be four hours and for one or two hours tomorrow we can have this. Would it be all right?

SHRI S. D. MISRA : (Uttar Pradesh) : Not 7.00: we have other meetings.

SOME HON. MEMBERS : Only till 6.00 we sit.

SHRI SUNDAR SINGH BHANDARI (Rajasthan) : Sir, we come here at 11 o'clock and we cannot go on like this.

MR. DEPUTY CHAIRMAN : All right, we will sit till 6.00 P.M. The House stands adjourned till 3.00 P.M.

The House then adjourned for lunch at fifty minutes past one of the clock.

The House reassembled after lunch at three of the clock, THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

**STATUTORY RESOLUTIONS RE
REPEAL OF THE WEST BENGAL
(PREVENTION OF VIOLENT ACTIVITIES) ACT,**

**1970 AND THE WEST
BENGAL MAINTENANCE OF
PUBLIC ORDER ACT, 1970.**

SHRI BHUPESH GUPTA (West Bengal) : Sir, I beg to move :

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970 (President's Act No. 19 of 1970), laid before the House on the 23rd November, 1970, be repealed by the President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

SHRI CHITTA BASU (West Bengal) : Sir, I beg to move:

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970. (President's Act No. 20 of 1970), laid before the House on the 2nd December, 1970, be repealed by the President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

SHRI N. G. GORAY (Maharashtra) : Do we take them together?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Yes.

SHRI BHUPESH GUPTA : Sir, the two Acts which are before you for consideration are regarded as black laws in the country. As you know, this House did not and Parliament as a whole did not renew the Preventive Detention Act which had continued for twenty years and more. Last year in December when the matter came up for renewal, the Government decided to drop it. It should, therefore, be presumed that